

Nor do I find the references to "forgery" and "cheating" in those proceedings. In fact, this is what I had said in the House on that day:

"I never called Mr. Das Munsî. He is not considered as speaking....

I have not allowed it; I had not called any Member. If anything has been said, without my permission, this is not on record. I told it very clearly.

I am not allowing anything without notice. No Member has got the right to get up without the permission of the Chair. Anything said by any Member without being called or without my permission will not go on record."

I am, therefore, of the view that the All India Radio should not have broadcast the observations of members as proceedings of the House which did not form part of the official record of the proceedings and the news agencies and the Press should not have similarly carried the alleged report of the speeches in the House. It is, however, admitted that there was terrible noise in the House at that time and in the din and uproar it is possible that the Press correspondents and other representatives did not clearly hear my orders, and as Shri Goenka has also said that there may have been a genuine misunderstanding in the Press Gallery and he wanted the Press Correspondents to have the benefit of doubt, I think, that the same benefit of doubt may also be extended to the Correspondent and Commentator of the All India Radio since they are also placed in the same position in the Press Gallery as other Press Correspondents and the House may be well advised to waive its privilege in this case and leave the matter where it is.

I should, however, make it quite clear that in future serious notice would be taken of such lapses and in order to prevent their repetitions, I

would advise the Press Correspondents in the Press Gallery to make sure from the official reporters about the correct position so that the proceedings are reported or broadcast faithfully.

SHRI JYOTIRMOY BOSU (Diamond Harbour): That is not possible. (Interruptions)

MR. SPEAKER: Order, please.

SHRI SHYAMNANDAN MISHRA (Begusarai): Are you sure that your ruling will be broadcast by the All India Radio?

MR. SPEAKER: I am very much hope.

श्री नमू लिनये (बाका) : जो एक्सपज किया जाता है उसकी इत्तिना प्रेम गैलेरी को तत्काल मिलनी चाहिये । वरना आप उनको दोष नहीं दे सकेगे ।

श्री अटल बिहारी वाजपेयी (ग्वालियर) : यह आपक सँक्रेटिरिएट का काम है कि प्रेस वालों को बताए कि क्या एक्सपज किया गया है ।

12.18 hrs.

QUESTION OF PRIVILEGE
AGAINST JUGANTAR OF
CALCUTTA—contd.

MR. SPEAKER: This is the third ruling.

I have to inform the House that Shri Jyotirmoy Bosu gave notices of questions of privilege on the 1st August and 18th November, 1974, against the *Jugantar*, Calcutta, complaining that while reporting certain proceedings of the House of the 29th July and of the 15th November, 1974,

[Mr. Speaker]

in its issues dated the 30th July and 16th November, 1974, respectively, the newspaper deliberately suppressed the name of Shri Jyotirmoy Bosu.

The matter was taken up with the Editor of the *Jugantar*. The Editor has, in his letter dated the 12th December, 1974 stated *inter alia* as follows:—

Quote

"It is not possible for a newspaper to publish the full proceedings in regard to any matter and the editor is obliged to reduce the report and publish a summary thereof. In the summaries of the proceedings of the 15th November, 1974 and 29th July, 1974, as published, it appears the name of Shri Jyotirmoy Bosu, M.P. was omitted among the members who had spoken on the motion. It is not correct to say that the name of Shri Bosu was deliberately omitted or that the *Jugantar* is in the habit of suppressing the name of Shri Bosu."

"From the proceedings it appears that there were also other speakers who spoke on the question whose names could not be included in the report.

"We want to make it clear that there was no intentional or deliberate omission of the name of Shri Bosu. We respectfully submit that there has been no breach of privilege. We, however, express our deep regret and tender our sincerest apology for the omission which may have caused some pain to the Hon. Member and which we had no intention to cause."

In view of the above, the matter is treated as closed.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I was the mover of the Motion and they had omitted my name deliberately. However, I accept their apology. No further action is necessary.

12.21 hrs.

RE IMPORT LICENCE CASE

MR. SPEAKER: Now, may I tell you another thing. I have received a no-confidence motion and also Adjournment Motions. Adjournment Motions have been given notice of by many hon. members, Shri Madhu Limaye, Shri Vajpayee, Shri Jyotirmoy Bosu, and so on the failure of the Government to accede to the unanimous Opposition demand for a Parliamentary probe into the Pondicherry case on the basis of the new evidence unearthed by the Opposition representatives after the perusal of the CBI report and other documents which conclusively establish the involvement of the former Minister of Foreign Trade, Shri L. N. Mishra, in the whole affair. And similar is the other one.

श्री अटल बिहारी वाजपेयी (ग्वालियर):
अध्यक्ष महोदय, हम आप के सचिवालय को सूचना दे चुके हैं कि वह मामला हम उठाना चाहते हैं, लेकिन काम-रो को प्रस्ताव के रूप में नहीं।

अध्यक्ष महोदय और नो-कॉन्फिडेंस मोशन।

SHRI JYOTIRMOY BOSU (Diamond Harbour): I am not pressing mine.

MR. SPEAKER. It can be either a no-confidence motion or an Adjournment Motion

Mr. Morarji Desai.

SHRI MORARJI DESAI (Surat): After we saw you last evening, we saw the Prime Minister and gave her a Memorandum about what conclusions we have come to on a perusal of the papers supplied to us so far, and we have pleaded with her that a clear *prima facie* case of ministerial involvement has been made out in these papers which makes it very necessary to have a further probe for any final